

Mr. Speaker: What about slum clearance and improvement to which Shri S. M. Banerjee had referred? I believe that that subject is handled by the Health Ministry?

The Minister of Works and Housing (Shri Mehr Chand Khanna): Slum clearance is a part of my portfolio. If a separate question is put to me, I shall certainly answer it.

श्री यशपाल सिंह : क्या सरकार ने इस बात का खयाल रखा है कि शहरों का विकास करते समय देहात की कल्टीवेवल लेंडिङ्ग न ली जाये ?

डा० सुशीला नायर : कंट्री एंड टाउन प्लानिंग वालों से यह भी कहा है कि जब ओवर-ग्राल प्लानिंग करते हैं, तो किस जमीन का सब से अच्छा उपयोग क्या हो सकता है, उस को ध्यान में रखा जाये।

श्री यशपाल सिंह : शहरों को बसाने के लिए देहात उजाड़े जा रहे हैं। उस के मुताल्लिक कोई बात नहीं की गई है।

Shri Bade: On a point of order. The hon. Minister has said that slum clearance is the responsibility of another Minister. But from the statement we find that among the main points covered under these plans will be slum clearance and improvement and provision of sweepers' quarters. When questions are put about slum clearance, certainly that is the responsibility of the Health Minister, according to this statement.

Mr. Speaker: The hon. Minister has said that she does not have that information at present. So, we have already dealt with that point. Shri S. M. Banerjee also had raised it.

श्री काशी राम गुप्त: क्या सरकार को वह जानकारी है कि राज्य सरकारों ने अरबन इम्प्रूवमेंट ट्रस्ट्स को, जिन के जरिये ये योजनायें चलाई जायेंगी, अपना राजनीतिक हथियार बना रखा है, और उन में गैर-

सरकारी सदस्यों के रूप में ऐसे लोग लगा दिये हैं, जो उन संस्थाओं का उपयोग राजनीति के लिए करते हैं, न कि विकास के लिए ?

डा० सुशीला नायर : इस के बारे में तो मेरे पास कोई जानकारी नहीं है। लेकिन मैं यह भी अज्ञ करना चाहती हूँ कि ये जो डेवेलपमेंट प्लानिङ्ग बनेंगे, तो ये सिर्फ इम्प्रूवमेंट ट्रस्ट्स के द्वारा ही इम्प्लीमेंट की जायेंगी, ऐसी बात नहीं है। कोई दूसरा तरीका भी हो सकता है।

One Man D.A. Commission

+

*208.	}	Shri S. M. Banerjee:
		Shri Daji:
		Shri M. L. Dwivedi:
		Shrimati Savitri Nigam:
		Shri Subodh Hansda:
		Shri P. C. Borooah:
		Shri Brij Raj Singh-Kotah:
		Shri Hukam Chand Kachhavaia:
		Shri Y. S. Chaudhary:
		Shri Bade:

Will the Minister of Finance be pleased to state:

(a) whether the one-man-commission appointed to go into the question of dearness allowance for the Central Government employees has started its work;

(b) the number of memoranda received;

(c) whether any unions/associations and federations which boycotted the commission have submitted memoranda; and

(d) if not, the reason for the same?

The Minister for Planning (Shri B. R. Bhagat): (a) Yes, Sir. The Dearness Allowance Enquiry Body started its work from the 1st September, 1964.

(b) The number of original memoranda is 63.

(c) The Enquiry Body has no complete information as to the number or

description of unions/associations and federations which have boycotted the Body. The information will be collected and laid on the table of the Lok Sabha.

(b) The unions/associations and federations had boycotted the Enquiry Body because of their demand for inclusion of review of the Dearness Allowance formula recommended by the Pay Commission in the terms of reference of the Body, and for grant of interim relief.

Shri S. M. Banerjee: May I know whether the hon. Minister is aware that a country-wide agitation has been launched by the associations and federations of the Central Government employees, and a strike ballot has been taken by nearly 121 unions of the defence establishments, and if so, what steps have been taken by Government to see that this commission also considers the question of full neutralisation of dearness allowance and payment of interim relief?

Shri B. R. Bhagat: We are aware of the agitation, but so far as Government are concerned, we have made this position very clear. We have requested the commission also to give their findings very quickly, and I believe they will do so next month. We have gone the farthest extent to meet the requirements of the bodies concerned, and we have made our position very clear.

Shri S. M. Banerjee: Is the hon. Minister aware that in Nov. 1964, that is, this month, the average rise for the entire year has reached 10 points, which is covered by one of the recommendations of the Pay Commission, that when a further rise of 10 points takes place, a further revision will take place? If so, what steps have been taken by Government to revise the dearness allowance or at least to consider the demand of the Central Government employees for an ad hoc increase of Rs. 10 as interim relief?

Shri B. R. Bhagat: That point is under consideration.

Shri S. M. Banerjee: He has not answered the point. Apart from the Commission going into it, my question is whether any interim relief is being given because of this rise of 10 points.

Mr. Speaker: Since there has been a rise of 10 points, he says that independently of the report of the Commission, Government should consider giving an interim relief of Rs. 10.

Shri B. R. Bhagat: I have said that that point is under consideration.

Shri S. M. Banerjee: I seek your protection. My first question was different. Apart from the recommendations of the one-man Commission. . .

Mr. Speaker: He has asked that question and the answer has been given.

Shri S. M. Banerjee: It is very important.

Mr. Speaker: I know. Therefore, I repeated the question and got the answer.

Shrimati Savitri Nigam: Have the memoranda received from defence workers also been taken into consideration and is any interim relief going to be given to them because their case is very hard?

Shri B. R. Bhagat: Any memorandum received by the Commission will certainly be considered. As to whether any relief or other concessions will be given, that will be only when the Commission reports.

श्री हुकम चन्द कछवाय : ये जो डिफेंसर्स हैं ये कब तक लागू हो जायेंगे ? विलय का कारण क्या है ? क्या कारण यह तो नहीं है कि इसमें काफी मा दिशा जाने वाला है और उस कारण से सरकार देर दार कर रही है ?

श्री ब० र० भगत : अभी रिपोर्ट नहीं आई है । रिपोर्ट आते ही उस पर विचार किया जाएगा ।

श्री हुक्म चन्द कडवाय : विलम्ब का कारण क्या है ?

श्री ब० र० भगत : कहां विलम्ब है ?

Shri Nath Pai: The other day replying to a question on the overall policy regarding prices and wages, the Finance Minister was pleased to state that Government would bear this issue all the time in mind in formulating basic policies. Whereas today the living cost index has gone up to 156 and last time some kind of an allowance was given by Government for only a 10 point rise, and that too for only 50 per cent, there is no question of the one-man Commission making a recommendation. It was up to the Finance Minister to give the remainder due for these 10 points. Subsequent to that, there has been a further rise of 10 points. In the light of these rises which are cutting so heavily into the meagre earnings of the employees, what measures by way of relief is the Finance Minister contemplating immediately? I want something more than a statement that this also will be considered by Government....

Mr. Speaker: That would do.

The Minister of Finance (Shri T. T. Krishnamachari): The question put by the hon. Member has dovetailed a number of points. I do not want to mislead by either refusing to give information or by giving information in regard to matters over which Government have not taken a particular stand.

In regard to the recent rise which would qualify for an increase in dearness allowance on the basis which has been granted in the past, the matter is under consideration.

Shri S. M. Banerjee: He is evading a reply.

Mr. Speaker: Shri Nambiar.

Shri Nambiar: In view of the fact that it is now accepted that there is a very high rise in prices it being 156 points as already stated, and in view of the fact that according to the Second Pay Commission, an increased dearness allowance is bound to be given, may I know whether Government are contemplating to grant interim relief of Rs. 10 here and now, not waiting till the decision of the Commission which is likely to be delayed?

Mr. Speaker: Mr. Banerjee has repeated that, Mr. Nath Pai put the same question.

Shri Nambiar: Unfortunately, that is not answered. That is the point we want. We are clinching the issue.

Mr. Speaker: What can I do if the Government says that it is under their consideration just at present? Can I compel the Minister to come out with the reply immediately?

Shri Tridib Kumar Chaudhuri: So far as granting of relief for every ten point increase is concerned, that was the accepted policy of the Government. What prevents Government from acting up to it?

Mr. Speaker: This question is again and again being asked in one form or another.

Shri Nath Pai: I do not think it has become very clear.

Shri Ranga: The question is whether Government would be good enough to grant any interim relief before they make their final decision.

Shri T. T. Krishnamachari: The position is this. There is no denying that the cost of living has crystallised at a particular level which entitled some extra dearness allowance to the Government employees. Government, naturally, have to consider it. Of course, that is a matter of entitlement, of what Government has been giving

all along. That has been accepted by Government. Whether that should be done now, or whether it should be done after the one-man commission reports, if that would mean a variation of this position—we have agreed to accept any variation, because we take it that the one-man commission is in the position of an arbitrator—is a matter which is now being considered by Government, whether we should announce what is to be given now. Of course, anything that is done as a result . . .

Shri S. M. Banerjee: The one-man commission has nothing to do with it.

Shri T. T. Krishnamachari: The hon. Member will please . . .

Shri S. M. Banerjee: You are delaying matters in the name of the one-man commission.

Shri T. T. Krishnamachari: The hon. Member will have an opportunity of expressing his views vehemently, but so long as I am mentioning something . . .

Shri S. M. Banerjee: You gave this assurance in this House.

Mr. Speaker: Should he allow him or not?

Shri S. M. Banerjee: They are going back on their words.

Mr. Speaker: He will have to listen to the answer at least.

Shri S. M. Banerjee: We expect some good reply.

Mr. Speaker: That is not for me to say. He thinks it is not good. He has also to listen.

Shri S. M. Banerjee: Everybody has boycotted the one-man commission.

Shri T. T. Krishnamachari: The position is that the Government has not gone back on anything. What the people are entitled to, they will get.

The question that is under consideration is whether Government should announce what they have agreed to now or it should wait for the one-man commission to report, which might mean a further emendation of the position. That is the matter which is under consideration.

श्री रामेश्वरानन्द : मंत्री महोदय ने कहा है कि महार्घता के कारण कर्मचारियों की कठिनाइयां बढ़ गईं, इसलिए सरकार इस पर विचार कर रही है। जिस तरह से केन्द्रीय कर्मचारियों की महार्घता के कारण कठिनाइयां बढ़ गई हैं, उसी तरह से प्रान्तीय कर्मचारियों की जो कठिनाइयां बढ़ गई हैं, उस के बारे में भी सरकार प्रान्तीय सरकारों को कुछ कहने का यत्न करेगी ?

अध्यक्ष महोदय : वह दूसरा सवाल है।

श्री श्रींकार लाल बेरवा : केन्द्रीय कर्मचारियों को पांच रुपये दिये गये थे लेकिन राज्य सरकारों ने वे भी मंजूर नहीं किये और नही अपने कर्मचारियों को दिये। उस पर क्या केन्द्रीय सरकार ने कोई अपत्ति की ?

श्री ब० रा० भगत : यह तो राज्य सरकारों का काम है, क्योंकि यह चीज उन के अधीन आती है। वे मानें या न मानें। हम तो उन को सलाह दे सकते हैं, उन पर कोई जोर नहीं डाल सकते हैं।

Rajasthan Canal

+

{
Shri Himatsingka:
Shri P. R. Chakraverti:
Shri P. C. Boroah:
Shri Rameshwar Tantia:
*209. {
Shri Onkal Lal Berwa:
Shri Gulshan:
Shri Y. S. Chaudhary:
Shri Yashpal Singh:
Shri Hem Raj:

Will the Minister of Irrigation and Power be pleased to refer to the